

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A NO. 622 OF 2024

IN THE MATTER OF:

VARUN GULATI

...APPLICANT

Versus

STATE OF HARYANA & ORS

...RESPONDENTS

**SHORT REPLY ON BEHALF OF THE APPLICANT
WITH AFFIDAVIT**

(FOR INDEX: - Kindly See Inside)

**New Delhi
Dated: 28.05.2025**

Shaziq *Mansi*

S.A ZAIDI & MANSI CHAHAL
ADVOCATE
CHAMBER NO- 7, TRISHUL TOWER
KAUSHAMBHI, GHAZIABAD U.P
(M):8377863559
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6.		

New Delhi
Dated: 28.05.2025

FILED BY

Shorif *Mansi*
S.A ZAIDI & MANSI CHAHAL
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MOST RESPECTFULLY SHOWETH:

1. That the above captioned original application is pending for adjudication before this Honourable Tribunal and is coming up for hearing on 29.05.2025.
2. That the applicant respectfully submits that despite the ongoing proceedings concerning the compliance status of the Common Effluent Treatment Plant (CETP) at Barhi, the CETP continues to operate in violation of environmental norms and discharge standards. The Photographs taken by the Applicant on 24.05.2025 clearly demonstrate that the CETP is still non-compliant as of the said date. The images show that the water being discharged from the CETP pipeline is

visibly frothing and appears heavily contaminated, indicating the presence of untreated effluent, posing a significant threat to the local ecosystem and public health.

Photographs dated 24.05.2025 showing direct discharge of the effluent from Barhi CETP into the Drain No. 6 are annexed herewith and marked as ANNEXURE A/1.

3. That initially on 04.01.2022, the River Yamuna monitoring committee Haryana (RYMC) & Special environment surveillance task force (SESTF) inspected the HSIIDC industrial area barhi and observed that there is a direct discharge of the effluent by industries into the storm water drain of HSIIDC Barhi. Noticing this, on 11.01.2022, the HSPCB sent a letter to the Principal Secretary of Haryana stating that the discharge of the untreated effluent into the storm water drain of HSIIDC Barhi, and poor and violating conditions of the CETP Barhi. They observed that there

cannot be discharge into the storm water drain without the connivance of the HSIIDC Barhi officials, as they have totally failed in performing their duties.

The True Copy of the Letter dated 11.01.2022 sent by the HSPCB to Principal Secretary of Haryana along with the Inspection Report of RYMC & SESTF dated 04.01.2022 is annexed herewith and marked as ANNEXURE A/2.

4. That as per a recent letter of HSPCB dated 18.04.2025, a meeting for action taken for river action plan by RRC was conducted on 09.04.2025 with the SESTF/DSTF wherein with regard to the Barhi CETP it was observed that samples of the CETP Barhi taken on 31.03.2025 were found non-complying and there was illegal discharge into storm water drain due to in action on part of the officers of HSIIDC who allow such discharge into storm water drain.

The True Copy of the Letter dated 18.04.2025 regarding proceedings of meeting held on 09.04.2025 is annexed herewith and marked as ANNEXURE A/3.

5. That the regional officer of sonapat on 05.04.2024 sent a letter to the Chairman of HSPCB recommending the prosecution of 13 HSIIDC officers who were responsible for Operation of 16 MLD Barhi sonapat, which is also not done till date.

The True Copy of the Letter dated 05.04.2024 sent by the Regional officer of Sonapat to Chairman of HSPCB is annexed herewith and marked as ANNEXURE A/4.

6. That the present short reply is being made bonafide in the interest of Justice.

Dated: 28.05.2025
New Delhi

Through

Applicant

Sharif
Mansi
S.A. ZAIDI & MANSI CHAHAL
Advocates

**BEFORE THE NATIONAL GREEN TRIBUNAL
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O.A. NO. 622 OF 2022

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....RESPONDENTS

AFFIDAVIT

I, Varun Gulati S/o Late R.P. Gulati R/o A-66, First Floor,
Ganesh Nagar, Tilak Nagar, Delhi, presently at New Delhi
do here by solemnly affirm and declare as under:

1. That I am the Applicant in the above noted case
therefore I am fully conversant with the fact of the case
I am competent to sign and swear this Affidavit.
2. That the accompanying Reply has been drafted by my
counsel and the same has been read over and explain
to me and I say and declare that the same are true and
correct.

3. That the content of accompanying reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

[Handwritten Signature]

DEPONENT

VERIFICATION

Verified at Delhi on this *28* day of *April*, 2025 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

[Handwritten Signature]

DEPONENT



[Handwritten Signature]
28. Apr 25

DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
GOVT. OF INDIA
LAWYER MEMBER
SUPREME COURT OF INDIA

[Handwritten Signature]
IDENTIFIED

**PHOTOGRAPHS DATED 24.05.2025 SHOWING DIRECT
DISCHARGE OF THE EFFLUENT FROM BARHI DRAIN CETP
INTO DRAIN NO. 6**









I/88516/2022



HSPCB

HARAYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Website – www.hspcb.gov.in E-Mail: hspcbwatercell@gmail.com

Ph: 0172-2577870-873

Dated:- 11/01/2022

To

Principle Secretary
to Govt. of Haryana,
Industries Department,
Chandigarh

S u b : Discharge of untreated effluent by industries into storm water drain of Industrial Area, HSIIDC, Barhi, Sonapat.

Sir,

In the matter of 673 of 2018 - More river stretches are critically polluted now. The NGT has directed that action should be taken against violators and also those who shield the culprits. The State Govt. in compliance of NGT orders has constituted RRC and SESTF at District Level. CS has been asked to be responsible for making rivers pollution free. HSIIDC Barhi has outlet in drain No. 6 and which has outfall in River Yamuna through Nazafgarh drains of Delhi.

There were references that there is discharge of effluent by industries into storm water drain of HSIIDC Barhi, Sonapat. So, the team of HYMC & SESTF, Sonapat was deputed to inspect. The team visited on 04.01.2022 and RYMC has submitted report dt. 06.01.2022 (Copy enclosed) and found effluent into storm water drain of HSIIDC Sonapat. The photographs are self explanatory about the failure of the incumbents at HSIIDC Barhi. The samples of effluent were taken are under analysis in HSPCB Lab. The legal action under provisions of Water Act/ HOWM Rules shall be taken after release of analysis report by HSPCB, Laboratory.

But the presence of effluent in storm water drain is beyond comprehension. There cannot be any discharge into storm water drain without the connivance of officials of HSIIDC Barhi, Sonapat. They have totally failed in performing their duty. RYMC during various meeting with CS, Haryana had suggested that HSIIDC should finalize the industries discharging effluent into their sewer beyond prescribed parameters and also take action against industries discharging untreated effluent at level of local officers of HSIIDC Barhi. The officers of HSIIDC Head Office have always averred that there is no requirement of special act and already there are provisions with HSIIDC wherein they can take action against illegal discharge into their sewer and they can disconnect sewer connections of violating industries. But here, the discharge has been allowed in storm water drain and above all more surprisingly, the effluent is being pumped out to Drain No. 6. The officers of HSIIDC are facilitating the illegal discharge of industries into storm water drain. The state of Drain No. 6 near outlet pipe of Industrial Area also indicates towards the discharge untreated effluent. The pumps are being run even during non-rainy days which establish that the discharge in storm water drain is in the knowledge of local officers

I/88516/2022

of HSIIDC at Sonapat. Even the NMCG team had pointed out towards improper functioning of the CETP Barhi and presence of dilution water into the clarifier of CETP. And these facts have been recorded in the minutes of 11th meeting of the Principle Committee of Govt. of India constituted in the matter of OA No. 6 of 2012 titled Manoj Mishra Vs UOI.

In view of above, I have been directed to enclose herewith the copy of report of RYMC and request you to arrange to send the action taken report within a week please.
DA/As above

Sr. Env. Engineer (HQ)
For Member Secretary

Endst.

A copy of the above is forwarded to MD, HSIIDC, Panchkula for information and further necessary action please.

DA/As above

Signed by Jatinder Pal
Singh
Date: 11-01-2022 15:21:22
Reason: Approved

1577084/2022/WC

River Yamuna Monitoring Committee, Haryana**Uniworld Garden II Road, Sector 47, Gurugram,****Near Subhash Chowk, ILD Mall, Gurugram**E-mail:- rymcharyana@gmail.com

RYMC/2022/ 30

Date: 06/01/2022

To

The Member Secretary
Haryana State Pollution Control Board
Panchkula
(hspcbms@gmail.com)

Subject: Visit of CETP of HSHDC Barhi, Sonapat.

Ref: Head office Letter No. I/84964/2021 dated 27.12.2021.

We have visited HSHDC Industrial Area Barhi discharging their Effluent to 16 MLD CETP, operated and maintained by HSHDC. The Regional Officer, HSPCB Sonapat along with field officers, Members of SESTF Sonapat, Sh. Jasbeer Singh, Manager (Engineering) and Sh. Inderpal Manager (Engineering). The observations of the HYMC with regards to visit of HSHDC Industrial Area Barhi Sonapat are given below:-

- a) The abandon 06 MLD CETP is being used for storing and pumping of untreated industrial waste to the MPS of 16 MLD CETP.
- b) It was observed that the untreated industrial effluent is being discharged by some industrial units illegally to the Storm Water Drain.
- c) A pump house was found operational with 2 Nos. of Pumps (40 HP each), Near Plot No. 460, Phase I, HSHDC Barhi. The Storm Water Drain was filled with untreated industrial effluent. On enquiry the operator informed that they are being used to dispose untreated industrial effluent from Storm Water Drain regularly to the Main Pumping Station.
- d) The operation of Storm Water Pumps in lean season and pumping of untreated industrial effluent from Storm Water Drains indicating that the officials of HSHDC are in-cconnivance with the unscrupulous industrial units who are illegally discharging untreated industrial effluent into the Storm Water Drain.
- e) The samples were collected by the Regional Officer HSPCB Sonapat and sent them for analysis.
- f) The team inspected the Main Pumping Station, wherein 02 Nos. of Pump (80 HP each) was found operational and pumping untreated effluent to the 16 MLD CETP. Officials of HSHDC informed that there are another set of 2 pump (200 HP Capacity each) installed at the same MPS and being used to pump Storm Water to Drain No. 6 during rainy season.



1577084/2022/WC

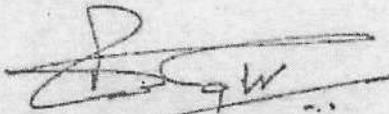
- 17
- g) It is observed that there is no separate tank for storage of Storm Water.
 - h) The Officials further informed that there is only one pipeline (800 mm dia) to dispose of Storm Water and treated effluent from the CETP to Drain No. 6. The present arrangement is facilitating disposal of untreated effluent directly to Drain No. 6 bypassing the CETP.
 - i) Further the team visited the final disposal point in Drain No. 6. Lot of Foam was visible in the Drain No. 6 where the effluent is being discharged. The Regional Officer HSPCB Sonapat was directed to collect the waste water sample and send it to Shree Ram Laboratory and HSPCB Laboratory, Panchkula for further analysis.

Inspection of illegal industrial units at Village Piyau Maniyari, Sonapat

- a) The Regional Officer HSPCB Sonapat informed that most of the illegal units operating in this area are discharging untreated effluent directly to the Abandon Drain No. 6 which finds its way to River Yamuna. The Owners of the Units locked their premises and left the site at the time of visit.
- b) The power supply to these illegal units still existing.

This is for your information and necessary action please.

DA: - Photographs, videos and inspection report submitted by RO, HSPCB, Sonapat



Dr. PK MK Das
Member



Er. Y K Garg
Member

W87708/2022/WC

Haryana State Pollution Control Board

Star Complex, Opp. General Hospital, Delhi Road,
Sonipat

Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com

To

The Member Secretary,
Haryana State Pollution Control Board,
Panchkula.

Kind Attn. Sh. Jatinder Pal Singh, (SEE) (HQ)

Sub: Visit of Sonipat by Haryana Yamuna Monitoring Committee on 04.01.2022 at 10:00 AM.

Ref: Head Office letter No. I/86327/2022 dated 03.01.2022.

Kindly refer to the subject noted above, it is submitted that joint inspection has been conducted alongwith HYMC Committee comprising of Dr. PKMK DAS, Member HYMC and Er Y.K. Garg Member, HYMC and Members of SESTF on dated 04.01.2022 as scheduled in letter under reference. A Joint Committed visited HSIIDC Industrial Barhi and it has been observed that there was presence of untreated industrial effluent in the storm water drain and the pump operator present at site informed that they have to pump out the effluent from storm water drain by operating pump house installed near Plot no.460, Phase-I, HSIIDC Barhi on regular basis to avoid over flow. The sampling has also been conducted from the main hole of storm water drain near Plot no.460, Phase-I, HSIIDC Barhi (N 29°5'55.29984", E 77°2'27.83616"). Main pump station for storm water was also inspected and untreated effluent also found present in the main MPS tank. HSIIDC representative informed that there are 2 no. 200 Hp and 02 no. of 80 Hp pumps installed in main MPS for the disposal of storm water through conduit pipeline to Drain No. 6 and they pump the effluent collected in main

H87708/2022/WC

MPS tank to the CETP installed with the help of 02 no. 80 Hp pumps. HYMC also inquired about the possibility of disposal of untreated effluent directly to the Drain No.6 and asked for the logbook maintained for operation of MPS but the HSIIDC representatives present at site fails to submit any such logbook and to justify that there is no provision of disposal of untreated effluent through storm water drain. The inspection and sampling has also been conducted at the final disposal point of the Industrial Areas HSIIDC Barhi (N 29°6'2.20896", E 76°59'41.5428").

The Joint Committee also visited Piau Maniyari, Sonipat area to find out the illegal operating units in that area. On arrival of the team, unit representatives operating in that area locked their premises and run away to avoid any action to be taken by the Joint Committee. On site it has been observed that illegal units engaged in the process of dying /washing of garments has been established and operational in the area, with the help of three phase electric connection provided by UHBVN but no action could be taken by the Joint Committee due to the closed status of the unit at the time of inspection. HYMC directed to conduct the surprise inspection of the site by the SESTF alongwith representative UHBVN, Revenue Department and DTPC and take necessary action as per the provisions of law to curtail the establishment and operations of such illegal industrial establishment and disconnection of electricity supply.

It is submitted for your kind information and necessary action please.

DA/ Site photographs and video/Attendance Sheet.

Signed by Kamaljit Singh
Date: 05-01-2022 14:04:10
Reason: Approved

Regional Officer,
Sonipat Region

4182

File No.HSPCB-250005/4/2021-Region Sonipat-HSPCB

20

1513

W87708/00022/WC

1577084/2022/WC

Joint inspection of Industrial Area NSIIDC, Bashi by
Joint team of Hymc (RRC), SESTF, NSIIDC Representatives

S.No	Name	Designation	Sign	Contact No.
1.	Kamaljit Singh (M.S. SESTF)	Retired		946762808
2.	Ashok Kumar for CIM/Secretary DWA, Sonapat	Assistant		8708960763
3.	NARAYAN SI	S.I., Bashi		9813103106
4.	Ibce Grewal	Scientist - B		7989428890
5.	Jasbir Singh	manager (ENR)		9467032255
6.	Inderpal	manager (ENR)		9992904658

True copy

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Annexure A/B

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
 Website – www.hspcb.org.in E-Mail: hspcbwatercell@gmail.com
 Ph: 0172-2577870-873

Sub: Proceedings of review meeting by RRC through VC held on 09.04.2025 at 12:30 PM with SESTFs/ DSTFs in conference room of HSPCB, C-11, Sector-6, Panchkula.

Please refer to the subject noted above.

The Proceedings of review meeting by RRC through VC held on 09.04.2025 at 12:30 PM with SESTFs/ DSTFs in conference room of HSPCB, C-11, Sector-6, Panchkula are enclosed herewith for kind information please.

DA/ As above

JATINDE
 RPAL
 SINGH
 Sr. Env. Engineer (HQ)
 For Member Secretary

No. HSPCB/WC/2025

Dated: 18.04.2025

To

1. All SESTF/ DSTF Members
2. All Regional Officer, HSPCB.

JATINDERP
 AL SINGH
 Sr. Env. Engineer (HQ)
 For Member Secretary

Endst No. HSPCB/WC/2025

Dated: 18.04.2025

A copy of the above is forwarded to the following for information please:-

1. Director, Environment, Haryana, Panchkula
2. Director, Urban Local Bodies Department, Haryana, Panchkula
3. Director, Industries Department, Haryana, Chandigarh

JATINDERP
 PAL
 Sr. Env. Engineer (HQ)
 For Member Secretary

Endst No. HSPCB/WC/2025

Dated: 18.04.2025

A copy of the above is forwarded to the following for information please:-

1. CEE - I and II, HSPCB.

JATINDE
 RPAL
 Sr. Env. Engineer (HQ)
 For Member Secretary

Draft Proceedings of review meeting for action taken for river action plan by RRC through VC held on 09.04.2025 at 12:30 PM with SESTFs/ DSTFs in conference room of HSPCB, C-11, Sector-6, Panchkula.

The meeting was held RRC through VC held on 09.04.2025 at 12:30 PM with SESTFs/ DSTFs in conference room of HSPCB, C-11, Sector-6, Panchkula. The list of participants is enclosed as **Annexure**.

Right at the outset, Sh. Pardeep Kumar, IAS, Member Secretary, HSPCB welcomed all the participants and asked Sh. JP Singh, SEE to discuss the agenda. Thereafter, the action taken was reviewed one by one for all the SESTFs and the proceedings / action taken are given as under:-

Sr. No.	Action taken/Completed in District
1.	Panipat
	<p>1. The continues monitoring of water sample at drain No.-2, Khojkipur done three times a day from 22/03/2025 to 28/03/2025. Samples A/R awaited.</p> <ul style="list-style-type: none"> • Closure action against 5 units recommended sent by this office but names not given. • 8 new illegal units have been inspected and show cause notice has been issued to these units. • 05 cases have been vetted but prosecution not filed and further exemption from appearance not obtained for 1 already filed cases. <p>No incidents found for leakage/ choking / blockage of sewers in industrial areas or elsewhere.</p> <p>2. 1 No. complaint pending for disposal on NMCG Portal.</p>
2.	Jhajjar
	<p>1. The plying of illegal tanker have not been observed in Jhajjar.</p> <p>2. 11 cases have been vetted but prosecution not filed and further exemption from appearance not obtained for 18 already filed cases..</p> <p>3. Exemption for 6 cases not obtained for already filed cases.</p> <p>4. They were informed that quantum of untreated effluent (24 MLD) reported by them in Mungeshpur, KCB Drain has changed. Now, it's being reported as 0.17 MLD.</p> <p>5. 1 No. complaint pending for disposal on NMCG Portal.</p>
3.	Sonipat

	<ol style="list-style-type: none"> 1. SCN against M/s Swastik Dyeing, Village Janti Khurd, Sonipat has been issued. 2. The unit M/s JBL Wash, Ground Floor, Khawat No. 713, 714, Unnamed Road, Sub Health Center, Narhi, Sector-49, Kundli, Sonipat (Latitude N-28.882161 Longitude E 77.107701) was sealed on 01.04.2025. 3. Recommendation for closure order against M/s Global International Plot No. 8/13/1, Nathupur, Sonipat and M/s Skylark Cables & Cards Pvt. Ltd., Killa No. 8//11/2/2/2/2, 11//2/1/2/1, 11/2//1/1/1 & 11/1/1, Village Nathupur, Near ACC Plant, Dist. Sonipat has been sent. 4. 4 cases have been vetted but prosecution not filed and further exemption from appearance not obtained for 6 already filed cases. 5. Sample of CETP Barhi, 16 MLD was collected on 31.03.2025, as per A/R No. 2719 dt. 07.04.2025 the said CETP found non-complying. But it was reminded that there is illegal discharge into storm water drain and its happening due to in action on part of officers of HSIIDC who allow such discharge in storm water drain. SESTF to take cognizance of this violation and get the illegal discharge stopped along with recommendation of action against defaulting officers/officials who failed to address the issue. 6. Take layout of the sewerage and storm water drain of the industrial area. 7. There is excess discharge in 30 MLD STP as per report of DEN Irrigation. The SESTF to seek report and recommend action for failure of concerned officers with their names. 8. 11 No. complaint pending for disposal on NMCG Portal.
4.	Kurukshetra
	02 No. of inspections have been conducted of M/s TC Agro, Ismailabad, Kurukshetra and M/s Goel Rice Mill, Ladwa, Kurukshetra
5.	Panchkula
	<ol style="list-style-type: none"> 1. Inspection of following has been done:- <ol style="list-style-type: none"> i. Ajanta Trading, Panchkula ii. Om Shiva Washing, Panchkula iii. VK Trading, Panchkula <p>These Screening Plants have been discharging in river Ghaggar.</p> <ol style="list-style-type: none"> 2. Solid waste found burning in industrial area Alipur (Panchkula) and Show Cause Notice given to HSIIDC. 3. The issue of railway colony be addressed and name of authority along address be given. 4. The issue of encroachment on the bank of river/ drain be addressed and the name of authority/ department who has to take action be informed.

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	<p>5. 8 cases have been vetted but prosecution not filed and further exemption from appearance not obtained for 23 already filed cases.</p> <p>6. 8 Cases not updated in LMS.</p>
6.	Karnal
	<p>1. There is no tenable ATR.</p> <p>2. HO has to compile the report and RO should send the relevant details. But RO has been sending irrelevant facts. So, he was advised in this regard.</p> <p>3. 1 case has been vetted but prosecution not filed.</p>
7.	Yamuna Nagar
	<p>1. There is no tenable ATR.</p> <p>2. 6 cases have been vetted but prosecution not filed and further exemption from appearance not obtained for 55 already filed cases.</p> <p>3. 7 Cases not updated in LMS.</p> <p>4. Sh. VPS Siddhu, Advocate requested to get the exemptions/ trials expedited in all the cases so that a deterrent can be created by punishing violators. RO Yamuna Nagar to coordinate the same.</p> <p>5. 1 No. complaint pending for disposal on NMCG Portal.</p>
8.	Rohtak
	<p>1. ADC Rohtak was not present.</p> <p>2. 01 no. of unit found non - complying and SCN for closure issued 12 nos. of drain points were inspected by SESTF team. Out of which the samples from 08 nos. of points has been collected.</p> <p>3. The D&P Department has curtailed the discharge from 04 nos. of points.</p> <p>4. 2 Cases not updated in LMS.</p>
9.	Sirsa
	<p>1. Representative of DC and Session Judge were not present.</p> <p>2. Prevent the discharge of untreated domestic effluent into river Ghaggar identified but timelines not given.</p> <p>3. 2 No. complaint pending for disposal on NMCG Portal.</p>
10.	Jind
	4 cases have been vetted but prosecution not filed.
11.	Nuh
	1. One no. illegal water polluting unit was closed by sealing the plant and machinery i.e M/s Shri Shyam Coating, Shed No. 2, Rojka Meo Industrial Area, District- Nuh on 28/02/2025.

	<p>2. Closure of illegal unit i.e M/s S.K Packaging, Village- Atta, District- Nuh was recommended.</p> <p>3. One illegal unit was identified M/s Unnamed unit of Sh. Khalid, Nuh and sample collected.</p> <p>4. One unit visited by SESTF i,e, M/s Spell Organics, Nuh, water sample collected.</p> <p>4. Exemption from appearance not obtained for 7 already filed cases.</p> <p>5. 2 No. complaint pending for disposal on NMCG Portal.</p>
12.	Kaithal
	<p>1. 01 no. of closure order i.e.</p> <p>i M/s Rajesh Rice Mill, Kaithal</p> <p>2. Closure order recommended against 3 units :-</p> <p>i. M/s Sanson Polymer,</p> <p>ii. M/s Abhimanyu Trading</p> <p>iii. M/s Yogesh Construction</p> <p>3. The unit has submitted the reply in the Hon'ble court on 7/04/2025 on the bar of jurisdiction application filed by the board. The decision on status quo will be taken on next date of hearing i.e. 24/04/2025.</p> <p>4. 4 cases have been vetted but prosecution not filed.</p>
13.	Fatehabad
	<p>The work of 3 pond system at village Talwari started with the Police.</p> <p>Exemption from appearance not obtained for 2 already filed cases.</p>
14.	Palwal
	<p>1. M/s Rdens Engineer, Palwal inspected.</p> <p>2. 2 cases have been vetted but prosecution not filed.</p> <p>3. 3 Cases not updated in LMS.</p> <p>4. 3 No. complaint pending for disposal on NMCG Portal.</p>
15.	Ambala
	<p>1. Two no screening has been inspected on 25.03.2025 with SDM Naraingarh, Mining officer and SCNs have been issued.</p> <p>2. The case for revocation of CTO granted to the educational institute M/s Galaxy Global has been sent to Head office.</p> <p>3. Conducted monitoring of Mahesh Nagar Drain.</p>

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	<p>4. Solid waste dumping not addressed.</p> <p>5. 7 cases have been vetted but prosecution not filed.</p> <p>6. 16 Cases not updated in LMS.</p>
16.	<p>Gurugram</p> <p>1. 4 Illegal units inspected in Dhanwapur opposite Sheetla Hospital and 3 in Dharampur Village</p> <p>i. Sheel Fashion ii. Jain Mohan Apparels iii. Mobing washing iv. Jeans Washing unit of Dinesh Kumar</p> <p>2. Letter issued to MCG, Excise Department and DHBVN.</p> <p>3. Solid waste dumping not addressed.</p> <p>4. 24 (GRN) and 14 (GRS) cases have been vetted but prosecution not filed and further exemption from appearance not obtained for 119 (GRN) and 38 (GRS) already filed cases.</p> <p>5. 16 (GRN) and 2 (GRS) Cases not updated in LMS.</p> <p>6. 16 No. complaint pending for disposal on NMCG Portal.</p>
17.	<p>Faridabad/ Ballabgarh</p> <p>1. Show Cause notice issued to 5 No. units as follows:-</p> <p>i. M/s Jai Processor, Palwali, Wazirpur, Faridabad</p> <p>ii. M/s RK Wash, Palwali, Wazirpur, Faridabad</p> <p>iii. M/s Arif Wahing Having latitude 28.487457 longitude 77.318981, Mithapur, Faridabad</p> <p>iv. M/s Unnamed Unit having latitude 28.487443 longitude 77.318839, Mithapur, Faridabad</p> <p>v. M/s Kaif Washing having latitude 28.487355 longitude 77.319396, Mithapur, Faridabad</p> <p>2. 1 (Ballabgarh) and 2 (Faridabad) cases have been vetted but prosecution not filed and further exemption from appearance not obtained for 8 (Ballabgarh) and 26 (Faridabad) already filed cases.</p> <p>3. 12 (Ballabgarh) and 5 (Faridabad) No. complaint pending for disposal on NMCG Portal.</p>

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It has come out the ATR is adequate a lot of issues remain to be addressed by SESTFs which will be discussed today. There are many issues which have come out during review meetings. SESTF were advised to look into and report on following issues:-

- i. The Chairman should be CTM/ SDM and the representative of Session Judge should be JMJC at least.
- ii. SESTFs have not been taking action on illegal industries as per mandate and these continue to operate at many places in NCR.
- iii. The timelines have been extended for project but SESTF have never checked this aspect. They do not visit project sites.
- iv. The issue of discharge/ violations of consented industries not checked.
- v. Approach Session Judge through his representative and ensure exemption from personal appearance.
- vi. Check for solid waste dumping at various places and issue notice to authority who owns land. Also lot of drains have solid waste. The solid waste dumped at any place is carried to rivers through drains/ sewers during rains or otherwise.
- vii. Seek report of the plantation for rivers as submitted in action plan submitted before NGT.
- viii. Also check for offline OMDs.
- ix. SCN for 3 days should be given for illegal units otherwise, these keep on polluting environment.
- x. Every sewer is connected to some STPs/ CETPs to carry the effluent for treatment. If due to blockage the effluent leaks, then it's an illegal discharge and need to be addressed under provisions of Water Act. The concerned authority responsible to manage the same is liable for action. So any leakage of any sector/ colony/ Industrial area etc. should be addressed with punitive action. It is worth to mention that there are frequent such violations in industrial areas.
- xi. All STPs/ CETPs to be checked from scratch. The Senior Officers at HO of concerned departments should own the responsibility.
- xii. The Senior Officers of HSPCB to own the responsibility.
- xiii. The industries will have to be made to operate their ETPs.
- xiv. The illegal industries need to be closed.
- xv. The disposal through illegal tankers needs to be stopped immediately as per policy already issued by ULBD in urban areas.
- xvi. The D&P to issue/ mechanism for disposal through tankers immediately for rural areas.

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- xvii. The Forest Department had given action plan for tree plantation for rivers. The same need to be verified by SESTF. The action plan can be seen for the same and present status of the plantation done be reported. The District level officers can be involved for the verification of the locations so that same can be cross verified by GIS Cell of HSPCB.

Meeting ended with thanks to all the participants.

Annexure

List of participants of review meeting for action taken for river action plan by RRC through VC held on 09.04.2025 at 12:30 PM with SESTFs/ DSTFs in conference room of HSPCB, C-11, Sector-6, Panchkula.

Sr. No.	List of participants and designation
1.	Sh. Pardeep Kumar, IAS, Member Secretary, HSPCB
2.	Sh. Balraj Singh, CEE, HSPCB
3.	Sh. JP Singh, SEE, HSPCB
4.	Sh. Sunil Sheoran, Scientist-C, RO, Hisar
5.	Dr. Sonica, Scientist-B, HSPCB
6.	Ms. Jyotika, Scientist-B, HSPCB
	Panipat
7.	Mrs. Tinu Poswal, IAS, CTM, Panipat
8.	Sh. Satish Kumar, DSP, HQ
9.	Ms. Meenu, Secretary DLSA, Panipat
10.	Sh. Bhupinder Singh, RO, HSPCB, Panipat
	Jhajjar
11.	Sh. Pankaj, ACP, Crime, Bahadurgarh
12.	Sh. Shakti Singh, RO, HSPCB, Bahadurgarh
13.	Sh. Karambir, Coordination DLSA, Jhajjar
14.	Sh. Yudhvir, Planning Officer, ADC, office Jhajjar
15.	Sh. Amit, AEE, HSPCB
	Sonipat
16.	Sh. Parcheta Singh, CJM, DLSA, Sonapat
17.	Sh. Vipin Kumar, IPS, ACP Sonipat
18.	Sh. Ajay Singh, RO, HSPCB, Sonipat
19.	Sh. Ravinder Yadav, AEE Sonipat
	Kurukshetra
20.	Sh. Aman, SDM, Thanesar representative of DC, Kurukshetra
21.	Sh. Nitin Mehta, RO, HSPCB, Kurukshetra
22.	Sh. Sunil Kumar, DSP, HQ, Kurukshetra
23.	Sh. Devender Singh, Sc'B', HSPCB, Kurukshetra
	Panchkula
24.	Sh. Vikram Nehra, ACP, Panchkula
25.	Sh. Manbir Radhi, Advocate
26.	Sh. Ravinder Singh, Sc. B, HSPCB, Panchkula
	Karnal
27.	Sh. Hardik Siroha, AEE, HSPCB, Karnal

Sr. No.	List of participants and designation
28.	Sh. Abhishek Sher, XEN, PHED, Karnal
	Yamuna Nagar
29.	Sh. Dinesh gaba, Representative of DC
30.	Sh. Sourabh Ahlawat, XEN PHED, Yamunanagar
31.	Dr. Diksha Pandey, Representative of RO, Yamunanagar
32.	Sh. VPS Siddhu, Advocate, representative of session judge
	Rohtak
33.	Sh. Ankit Kumar, CTM, Rohtak Representative of Deputy Commissioner, Rohtak
34.	Sh. Narendra Kumar, DLSA, Representative of District Session Judge, Rohtak
35.	Sh. Ravi Khundia, DSP(HQ), Rohtak
36.	Sh. Dinesh Kumar, RO, HSPCB, Rohtak
	Sirsa
37.	Sh. Vijay Singh, DSP, representative of Superintendent of Police, Sirsa
38.	Dr. Sunil Sheoran, RO, HSPCB, Sirsa
	Jind
39.	Sh. Ashwani RO Jind
40.	Sh. Joginder Singh, DSP representative of SP Jind
41.	Sh. Rituraj, representative of Session Judge
	Nuh
42.	Sh. Manish Malik, DDPO, Nuh
43.	Sh. Ajaib Singh, DSP, Nuh
44.	Sh. Vipin Kumar, RO, Nuh
45.	Sh. Manish Yadav, AEE, Nuh
	Kaithal
46.	Sh. Deepak Babulal, IAS, ADC Kaithal
47.	Ms. Reetu, CJM, Kaithal
48.	Sh. Nipun Gupta, RO, HSPCB, Kaithal
49.	Dr. Satish Kumar, Scientist-B, HSPCB, Kaithal
50.	Sh. Amarjeet, Reader, DSP
	Fatehabad
51.	Dr. Sunil Sheoran, RO, Fatehabad
52.	Sh. Prateek Hooda SDM Tohana, Representative of DC
53.	Sh. Umed singh DSP Tohana, Representative of SP
54.	Sh. Kaushal Mehta Advocate representative of District Judge
55.	Sh. Deepak, Sc- B, Fatehabad Region
	Palwal
56.	Smt. Akansha Tanwar, RO, HSPCB, Palwal
57.	Smt. Upma, DDPO, Palwal

Sr. No.	List of participants and designation
58.	Sh. Ran Singh, Advocate, Palwal
	Ballabgarh
59.	Sh. Pradeep Kumar, DDPO, Faridabad, Representative of DC, Faridabad
60.	Advocate RC Gola, Representative of District and Session Judge
61.	Sh. Kushal Singh, DCP, Ballabgarh
62.	Mrs. Manju, Scientist-B, HSPCB, Ballabgarh Region
63.	Sh. Vikash Kumar, JEE, HSPCB, Ballabgarh Region
	Ambala
64.	Sh. Parveen, CJM-cum-Secretary, District Legal Services Authority as a Nomine of District Session Judge, Ambala
65.	Sh Vijay Kumar, HPS, DSP, Ambala
66.	Ajay Singh RO PCB Ambala
67.	Karanbeer Singh, XEN, PHED, Ambala
68.	Sh. Sukhram Scientist-B, HSPCB, Ambala
	Gurugram
69.	Sh. Jai Singh, ACP, Gurugram North
70.	Sh. Jag Niwas, CEO, Zila parishad, Gurugram North
71.	Sh. Nirmal Kashyap, RO, HSPCB, Gurugram North
72.	Sh. Vijay Chaudhary, RO, HSPCB, Gurugram South
73.	Sh. Vikas Grewal, Scientist B, Gurugram North

T.S.


Annexure A/4

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HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com

No. HSPCB/SR/2024/072

Dated 05/04/2024

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Kind Attn. Sr. Environmental Engineer- HWM Cell (HQ)

Sub: Revised sanction of prosecution against M/s Haryana State Industrial and Infrastructure Development Corporation Ltd. for 16 MLD CETP Barhi, Sonipat.

Ref. Approval for Prosecution vide Head office letter no. I/245110/2024 dated 11.03.2024.

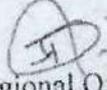
In this connection, it is submitted that vetted draft complaint against M/s Haryana State Industrial and Infrastructure Development Corporation Ltd. for 16 MLD CETP Barhi, Sonipat alongwith responsible officers/officials/persons responsible for operation of the said CETP has been received vide letter referred reference through e-office computer no. 3262685, but revised sanction of prosecution against 13 no. of accused not received so far.

As per vetted complaint received from Head Office, revised prosecution sanction is required against all 13 no. of accused mentioned in the vetted draft complaint. The list of accused is tabulated below:-

Sr. No.	Name of Accused
1	CETP 16 MLD Capacity by Haryana State Industrial & Infrastructure Development Corporation Ltd. (HSIIDC) at Barhi, Sonipat.
2	Sh. Rajbir Singh, Senior Manager, HSIIDC, 16 MLD, CETP Barhi, Sonipat
3	Sh. Jasbir Deswal, Senior Manager, HSIIDC, Barhi, Sonipat.
4	Sh. Inder Pal, Manager, HSIIDC, 16 MLD, CETP Barhi, Sonipat.
5	M/s Gharpure Engineering & Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019.
6	Sh. Ashok Amarlal Panjwani, Director, M/s Gharpure Engineering & Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019
7	Sh. Prasad Vasudev Paranjape, Director, M/s Gharpure Engineering & Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019.
8	Sh. Pradyuman Kumar Ambalal Joshi, Director, M/s Gharpure Engineering & Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019.
9	Sh. Kamlesh Kumar Parikh, Director, M/s Gharpure Engineering &

10	Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019. Sh. Bhupendra Kumar Dalwadi Dahyabhai, Director, M/s Gharpure Engineering & Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019.
11	Sh. Manoj Kumar Patel, Director, M/s Gharpure Engineering & Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019.
12	Sh. Dinesh Ravjibhai Patel, Director, M/s Gharpure Engineering & Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019.
13	Sh. Suresh Narain Bajpai, Project Head, M/s Gharpure Engineering & Construction Pvt. Ltd., Plot No. 35/1, D-II, MIDC Chinchwad, Pune-411019.

In view of above, it is therefore requested that the revised sanction of prosecution may be accorded in the name of Sh. Ravinder Yadav, AEE, so that same could be filed in the Special Environment Court, Kurukshetra.


Regional Officer
Sonipat Region

True Copy
[Signature]